

- (3) S.O. 1037 (E), dated the 7th May, 2010, regarding entrustment of newly declared National Highway Nos. 69A and 26B in the State of Madhya Pradesh to National Highways Authority of India for its maintenance and development.
- (4) S.O. 1521 (E), dated the 24th June, 2010, regarding entrustment of stretches of certain National Highways in Uttar Pradesh to National Highways Authority of India for its development and maintenance. [Placed in Library. See No. L.T. 2815/15/76]

MESSAGE FROM LOK SABHA

The Industrial Disputes (Amendment) Bill, 2010

SECRETARY-GENERAL : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 10th August, 2010, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 2010, which was passed by Rajya Sabha at its sitting held on the 3rd August, 2010."

**REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON
HEALTH AND FAMILY WELFARE**

DR. PRABHAKAR KORE (Karnataka) : Sir, I lay on the Table a copy (in English and Hindi) of the Forty-sixth Report of the Committee on the Indian Medicine Central Council (Amendment) Bill, 2010.

**EVIDENCE TENDERED BEFORE THE DEPARTMENT RELATED PARLIAMENTARY STANDING
COMMITTEE ON HEALTH AND WELFARE**

DR. PRABHAKAR KORE (Karnataka) : Sir, I lay on the Table, a copy of the Evidence tendered before the Committee on the Indian Medicine Central Council (Amendment) Bill, 2010